

Central Administrative Tribunal
Principal Bench, New Delhi.

CP-480/2014
in
OA-3465/2012

New Delhi this the 17th day of February, 2016.

Hon'ble Mr. A.K. Bhardwaj, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)

Sh. M.L. Sharma,
S/o Sh. Suraj Mal Sharma,
R/o 13, durga vihar,
Ballupur Chowk,
Dehradun, Uttrakhand,

Presently posted as AGM (CMTS)
Dehradun. ... Petitioner
(By Advocate: Mr. D. S. Chaudhary)
Versus

3. Sh. A.K. Bhargawa,
Chief General Manager Telecommunications,
Bharat Sanchar Nigam Ltd.
Rajasthan Circle. Sardar Patel Marg,
Jaipur – 302 008(Rajasthan).
4. Sh. Prafull Sigatia,
General Manager (IMPCS-O&M,),
Telephone Exchange Campus,
M.I. Road, Jaipur – 302001 (Rajasthan). ... Respondents
(By Advocate: Mr. R.N. Singh)

Order (Oral)

Mr. A.K. Bhardwaj, Member (J)

In the present CP filed by him, the applicant has alleged
disobedience of the order dated 08.10.2013 passed by the Tribunal
in OA No. 2596/2012. Mr. R.N. Singh, learned counsel for the
respondents produced a copy of the order dated 24.09.2015 passed

by the Hon'ble High Court of Delhi in WP (C) No. 5792/2014 whereby the present contempt proceedings have been stayed. The order reads thus:

“Further contempt proceedings are stayed.
List on 4th December, 2015.”

2. In view of the aforesaid order passed by the Hon'ble High Court of Delhi, the CP is disposed of. Notices are discharged. However, the applicant would be at liberty to seek revival of the present proceedings after the disposal of the Writ Petition by the Hon'ble High Court if need arises. No costs.

(Shekhar Agarwal)
Member (A)

(A.K. Bhardwaj)
Member (J)

/ns/